

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) No. 261 of 2019**

**IN THE MATTER OF:**

**Gautam R Padival & Ors.**

**...Appellants**

**Versus**

**The Karnataka Theatres Ltd. & Ors.**

**...Respondents**

**Present: -**

**For Appellants: Mr. Aditya Verma, Mr. Utkarsh Joshi, Advocates.**

**For Respondents: Mr. Raghvendra Srivatsa, Advocate for R-1,8.**

**Mr. Goutham Shivshankar, Advocate for R- 5 & 9.**

**Mr. Pai Amit, Advocate for R-7, 28.**

**Mr. Sriranga S. Advocate for R.1.**

**O R D E R  
(Virtual Mode)**

**09.04.2021** Ld. Counsel for the Respondent pointed out that once this matter was listed before Hon'ble Mr. Kanthi Narahari, when he was the member of Company Law Board.

Let the matter be put up before Hon'ble Acting Chairperson for orders, then list before the appropriate bench, in which one of us (Mr. Kanthi Narahari) is not a member.

Ld. Counsel for the Appellant filed an Application I.A. No. 698 of 2021 bringing Legal Representatives (LRs) of the Respondent Nos. 2,3,4,6,34,36,38,42 and 52, on record.

Requisites alongwith process fee be filed, if not filed within three days, so the notice may be served on proposed LR's of aforesaid Respondents.

Let the matter be fixed for consideration of I.A No. 698 of 2021 on **29<sup>th</sup>**  
**April, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

SC/Kam.

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